

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.1

C.P.(CAA)/73(AHM)2022 in
C.A.(CAA)/45(AHM)2022

Proceedings under Section 230-232 of the Companies Act

IN THE MATTER OF:

M Pratapray Prints Pvt Ltd
M Pratapray Fashions Pvt Ltd

.....Applicants

Order delivered on: 21/11/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr. Subrata Kumar Dash, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pavan S. Godiawala, Advocate.
For the Respondent :

ORDER

The application is filed under Sections 230-232 of the Companies Act.

The Petitioner has served Notice(s) to Statutory Authorities and also filed an affidavit evidencing service to concerned Authorities.

Heard the Ld. Counsel for the Petitioner.

The Petitioner shall advertise the Notice of hearing of this petition in "Business Standard" in English and in Vernacular language both in Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to the **Regional Director, the Registrar of Companies and the Income Tax Authority** informing the date of hearing.

Matter to appear on 09.01.2023

-SD-
SUBRATA KUMAR DASH
MEMBER (TECHNICAL)

-SD-
DR. MADAN B GOSAVI
MEMBER (JUDICIAL)